

ITEM NO.10 Court 6 (Video Conferencing) SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 949/2022

(Arising out of impugned final judgment and order dated 17-12-2021 in CMM No. 1052/2021 passed by the High Court Of Delhi At New Delhi)

AJIT SINGH (DECEASED) THR. LRS.& ORS. Petitioner(s)

VERSUS

PADMA BHANDARI (DECEASED) THR. LRS. & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.10210/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 04-02-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Gopal Subramaniam, Sr. Adv.
Mr. Nanju Ganpathy, Sr. Adv.
Mr. Gopal Shankarnarayan, Sr. Adv.
Mr. Vivek Raja, Adv.
Mr. Indrajeet Singh, Adv.
Mr. T. Mahipal, AOR

For Respondent(s) Mr. B.B. Gupta, Sr. Adv.
Mr. Hardeep Singh Anand, AOR
Ms. Manjula Gandhi, Adv.
Mr. S.K. Ganghi, Adv.
Mr. Shivanshu Kumar, Adv.
Mr. Yash Agarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned senior counsel with his eminently persuasive arguments but find ourselves not persuaded. We are of the view that this is a classic case where the execution proceedings themselves become a second round of litigation and

it takes ages for the decree holder to realize the fruits of success of a decree with judgment debtors assisted innovatively!

We are not at all persuaded to interfere with the impugned order. The decree Court will forthwith execute the decree, not later than one month from today.

The special leave petition is, accordingly, dismissed.

Pending application stands disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)